

(10)

CAT/3/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~REXXODEXXK~~

O.A. No. 433 OF 1987 198
~~ExxxNex~~

DATE OF DECISION 21-3-1991.

Naranbhai Ramjibhai Chudasma, Petitioner

Party-in-person

Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s).

Mr. P.M. Raval

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *NO*
2. To be referred to the Reporter or not? *NO*
3. Whether their Lordships wish to see the fair copy of the Judgement? *NO*
4. Whether it needs to be circulated to other Benches of the Tribunal? *NO*

Naranbhai Ramjibhai Chudasma,
Extra Departmental Sub-Post Master,
(E.D.S.P.M.)

Vill. Juthal, Tal. Mangrol,
Dist: Junagadh.

..... Applicant.

(Party-in-person)

Versus.

1) Union of India,
The Secretary,
Tele Communication Department
(P&T), Division,
New Delhi.

2) Superintendent of Post Office
Junagadh sub Division,
Junagadh.

3) Minaxiben L. Ghondasara,
At: Barula, Via: Sharebaug
Tal: Malia Hatina,
Dist: Junagadh.

..... Respondents.

Advocate:
(Mr. F.M. Raval)

ORAL ORDER

O.A. 433 OF 1987

Date: 21-3-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

A Bench of this Tribunal had on 7.3.1991 passed the following order :

"Adjourned to give a final opportunity to the petitioner in person to remain present or be represented through counsel. It is noticed that several adjournments have been given in the past and even on 14.2.1991 when the matter was listed and called the party in person was not present. It was specifically ordered that the case should be posted in the next week. As a result it appeared in the cause list today. The case may be listed on 21.3.1991."

2. When the matter is called today, petitioner-in-person is again absent. No counsel representing him.

M. K. J.